

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P(IB) No.364/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12th January 2018, 10.30 A.M

Name of the Company		Vivid Colors Pvt Ltd.-Vs-Jenson & Nicholson (India) Ltd	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. MANJU BHUTERIA }
 2. SHAUNAK MITRA } Advs - for
 Financial Creditor
 3. ARVIND GUPTA VIVID COLOR PVT LTD Arvind Gupta
 12/01/18
 ARITRA Basu, Adv. for the Resolution Professional
 5. SACHIN KUMAR Adv. For Corporate Debtor
 12/01/18
 Sachin Kumar
 12/01/18

ORDER

Ld. Counsel for the Resolution Professional, financial creditor and the corporate debtor is present.

Ld. Advocate appearing on behalf of the RP has submitted that no resolution plan is under consideration and

MANUALLY MAINTAINED RECORDS - CIRCUMSTANTIAL

there is no hope for finalisation of resolution plan. If there is no hope for resolution plan he can submit the same in his progress report.

List it on 31/01/2018.

sd

(Jinan K.R.)
Member (J)

sd

(V.P.Singh)
Member (J)